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Title: Papers laid on the Table of the House by Ministers/members.

अध्यक्ष महोदया : आप शांत हो जाइए।

वेद!(व्यवधान)

श्री विक्रमभाई अर्जनभाई मादम (जामनगर): अध्यक्ष महोदया, मैं आपकी अनुमति से एक बात कहना चाहता हूँ...(व्यवधान)

अध्यक्ष महोदया : नहीं। आप बैठ जाइए। शांत रहिए।

वेद!(व्यवधान)

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT- 1073/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2008-2009.

(Placed in Library, See No. LT- 1074/15/09)

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2008-2009, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2008-2009.

(Placed in Library, See No. LT- 1075/15/09)

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT- 1076/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009

(Placed in Library, See No. LT- 1077/15/09).

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.

(Placed in Library, See No. LT- 1078/15/09)

- (6) A copy of the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 793(E) in Gazette of India dated the 4th November, 2009 under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006.

(Placed in Library, See No. LT- 1079/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy of the Andaman and Nicobar Islands (Election Commissioner's Conditions of Service) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in Gazette of India dated the 4th February, 2009 under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT- 1080/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force (Group 'A' Executive Cadre) Amendment Recruitment Rules, 2009 published in Notification No. G.S.R. 715(E) Gazette of India dated the 1st October, 2009.
- (ii) The Central Industrial Security Force (Additional Director General and Additional Deputy Inspector General) Amendment Recruitment Rules, 2009 published in Notification No. G.S.R. 716(E) Gazette of India dated the 1st October, 2009.

(Placed in Library, See No. LT- 1081/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Voice Society, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voice Society, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT- 1082/15/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Fair Business Practices, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Fair Business Practices, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT- 1083/15/09)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2007-2008.

(Placed in Library, See No. LT- 1084/15/09)

(4) (i) A copy of the Annual Reports (Hindi and English versions) of the National Law School of India University, Bangalore, for the years 2007-2008 and 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Law School of India University, Bangalore, for the years 2007-2008 and 2008-2009.

(Placed in Library, See No. LT- 1085/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2008-2009.

(Placed in Library, See No. LT- 1086/15/09)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weight and Measures Act, 1976:-

(i) The Standards of Weight and Measures (Packaged Commodities) Amendment Rules, 2009 published in Notification No. G.S.R. 533(E) Gazette of India dated the 17th July, 2009.

(ii) The Standards of Weight and Measures (Packaged Commodities) Second Amendment Rules, 2009 published in Notification No. G.S.R. 632(E) Gazette of India dated the 2nd September, 2009.

(Placed in Library, See No. LT- 1087/15/09)

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1993-1994 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT- 1088/15/09)

(8) A copy of the Notification No. S.O. 1874(E) (Hindi and English versions) published in Gazette of India dated the 3rd August, 2009 notifying the crops, mentioned therein, with their genera eligible for registration of varieties under the Protection of Plant Varieties and Farmers' Rights Act, 2001 issued under sub-section (2) of Section 29 of the said Act.

(Placed in Library, See No. LT- 1089/15/09)

(9) A copy of the General Grading and Marking (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 796(E) in Gazette of India dated the 5th November, 2009 under sub-section (3) of the Section 3 of the Agricultural Produce Grading and Marking Act, 1937.

(Placed in Library, See No. LT- 1090/15/09)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009.

(Placed in Library, See No. LT- 1091/15/09)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the FICCI Alliance for Consumer Care, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the FICCI Alliance for Consumer Care, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT- 1092/15/09)

(12) A copy of the Rice (Stock Declaration by Companies or Firms or Individuals) Order, 2009 (Hindi and English versions) published in Notification No. S.O. 2878(E) in Gazette of India dated the 11th November, 2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT- 1093/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2800(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (ii) S.O. 2831(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Kancheepuram, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (iii) S.O. 2829(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, LANCH-Vellore-9, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (iv) S.O. 2677(E) published in Gazette of India dated the 23rd October, 2009 making certain amendments in the Notification No. S.O. 1635(E) dated 6th July, 2009.
- (v) S.O. 2792(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (vi) S.O. 2735(E) published in Gazette of India dated the 30th October, 2009 authorizing the Special District Revenue Officer, Thiruvallur, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (vii) S.O. 2680(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (viii) S.O. 2830(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (ix) S.O. 2839(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Salem-Krishnagiri District, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (x) S.O. 2828(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Vellore, as the competent authority to acquire land for building (widening/six laning, etc.),

maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.

- (xi) S.O. 2833(E) published in Gazette of India dated the 4th November, 2009 making certain amendments in the Notification No. S.O. 1740(E) dated 10th October, 2006.
- (xii) S.O. 2456(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xiii) S.O. 2573(E) to S.O. 2574(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2944(E) published in Gazette of India dated the 18th November, 2009 authorizing the Revenue Divisional Officer, Kavali, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (xv) S.O. 2943(E) published in Gazette of India dated the 18th November, 2009 authorizing the Special Deputy Collector (LA), P.S.V.P., Unit-5, Ongole, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xvi) S.O. 2502(E) published in Gazette of India dated the 1st October, 2009 making certain amendments in the Notification No. S.O. 1351(E) dated 26th May, 2009.
- (xvii) S.O. 2813(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xviii) S.O. 2798(E) and S.O. 2799(E) published in Gazette of India dated the 3rd November, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of different stretches of National Highway No. 2 in the State of Bihar.
- (xix) S.O. 2807(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 1466(E) dated 29th August, 2007.
- (xx) S.O. 2808(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 810(E) dated 3rd April, 2008.
- (xxi) S.O. 2809(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 1198(E) dated 23rd May, 2008.
- (xxii) S.O. 2817(E) and S.O. 2823(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 2832(E) and S.O. 2837(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 2644(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxv) S.O. 2676(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of for building

(widening/four laning, etc.), maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.

- (xxvi) S.O. 2818(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xxvii) S.O. 2489(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat-Maharashtra Boarder) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (xxviii) S.O. 2556(E) and S.O. 2557(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 8A (Extension) (Mundra Village-Chandroda Section) in the State of Gujarat.
- (xxix) S.O. 2747(E) published in Gazette of India dated the 30th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxx) S.O. 2532(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.
- (xxxi) S.O. 2698(E) published in Gazette of India dated the 27th October, 2009 authorizing the Special Land Acquisition Officer, Sabarkantha, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (xxxii) S.O. 2257(E) published in Gazette of India dated the 4th September, 2009 making certain amendments in the Notification No. S.O. 1693(E) dated 10th July, 2009.
- (xxxiii) S.O. 752(E) published in Gazette of India dated the 17th March, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border-Surat-Hazira Port Section) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (xxxiv) S.O. 2748(E) published in Gazette of India dated the 30th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxxv) S.O. 1692(E) published in Gazette of India dated the 10th July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvi) S.O. 2127(E) published in Gazette of India dated the 17th August, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.
- (xxxvii) S.O. 555(E) published in Gazette of India dated the 26th February, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.
- (xxxviii) S.O. 2825(E) to S.O. 2827(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Udaipur-Ahmedabad Section) in the State of Rajasthan.
- (xxxix) S.O. 1693(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building

(widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat-Maharashtra Border, including construction of Vyara and Bajipura bypass) in the State of Gujarat.

- (xl) S.O. 2815(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Rajasthan.
- (xli) S.O. 2821(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xlii) S.O. 1607(E) published in Gazette of India dated the 1st July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.
- (xliii) S.O. 2258(E) published in Gazette of India dated the 4th September, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.
- (xliv) S.O. 2488(E) published in Gazette of India dated the 30th September, 2009 making certain amendments in the Notification No. S.O. 2117(E) dated 17th August, 2009.
- (xlv) S.O. 1577(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (xlvi) S.O. 1731(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xlvii) S.O. 1680(E) and S.O. 1681(E) published in Gazette of India dated the 9th July, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xlviii) S.O. 2252(E) and S.O. 2233(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (xlix) S.O. 1696(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section, including construction of the bypasses) in the State of Maharashtra.
- (l) S.O. 1817(E) published in Gazette of India dated the 24th July, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (li) S.O. 2119(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 2089(E) dated 22nd August, 2008.
- (lii) S.O. 2564(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (liii) S.O. 2647(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 31 (Bijni-Nalbari Section) in the State of Assam.
- (liv) S.O. 2641(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for

building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.

- (lv) S.O. 2490(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (lvi) S.O. 2627(E) published in Gazette of India dated the 16th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (lvii) S.O. 2491(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Kabirajpur-Biragobindapur Section) in the State of Orissa.
- (lviii) S.O. 2569(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (lix) S.O. 2648(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Dolagobindapur-Malatipatpur Section) in the State of Orissa.
- (lx) S.O. 2653(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Bhuban-Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (lxi) S.O. 2668(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Uttarasasan-Patasahanipur Section) in the State of Orissa.
- (lxii) S.O. 2670(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.
- (lxiii) S.O. 2669(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Darada-Malibarahi Section) in the State of Orissa.
- (lxiv) S.O. 2487(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (lxv) S.O. 2620(E) published in Gazette of India dated the 15th October, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 (Nelamangala-Tumkur Section) in the State of Karnataka.

(Placed in Library, See No. LT- 1094/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) issued under Sections 35 and 37 of the National Highways Authority of India Act, 1988 :-

- (i) S.O. 2737(E) published in Gazette of India dated the 30th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 6 in the State of Gujarat to National Highways Authority of India.
- (ii) S.O. 2738(E) published in Gazette of India dated the 30th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 7 in the State of Gujarat to National Highways Authority of India.
- (iii) S.O. 2739(E) published in Gazette of India dated the 30th October, 2009 entrusting stretches, mentioned

therein, of National Highway No. 33 in the State of Jharkhand to National Highways Authority of India.

- (iv) S.O. 2740(E) published in Gazette of India dated the 30th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 10 in the State of Jharkhand to National Highways Authority of India.

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(3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Second Amendment Regulations, 2009 published in Notification No. NHAI/11011/09/2009-HR-I. in Gazette of India dated the 13th October, 2009.
- (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2009 published in Notification No. NHAI/12011/1/95-Admn.(Pt.) in Gazette of India dated the 22nd January, 2009.
- (iii) The National Highways Authority of India (Transaction of Business) Amendment Regulations, 2009 published in Notification No. NHAI/BM-11041/98/2008-Admn. in Gazette of India dated the 2nd February, 2009.
- (iv) The National Highways Authority of India (Conduct, Discipline and Appeal) Amendment Regulations, 2009 published in Notification No. NHAI/BM-12011/13/95-Admn. (Pt.) in Gazette of India dated the 20th April, 2009.

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